Labour Minister should make a statement in regard to the LIC strike.

MR. SPEAKER: When the Deputy-Speaker is there in the Chair, I know he would do that.

SHRI S. M. BANERJEE: I have the same regard for you.

श्री जार्ज फरनेन्डीज (बम्बई दक्षिएा): प्राध्यक्ष महोदय, कल डा० राम सुभग सिंह ने इसके लिये वायदा किया था।

MR. SPEAKER: I do not object to his making a statement. I am not standing in the way. If the Deputy-Speaker had said that, then it was from the Chair that he had made that observation.

SHRI NATH PAI (Rajapur): May I submit that the commitment is not by Shri Khadilkar but it was a commitment made by the Deputy-Speaker and hence it is binding on the Chair?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH):
Shri S. M. Banerjee and Shri George
Fernanades both have pointed out that I had made some promise. There was no question of making any promise at all.

I only said that I had noted the contents. If he wants to take my words in that way I would be only too happy. I have already conveyed it to the Labour Minister.

श्री कार्क फरनेग्डी : हाथी साहब इस पर उठकर कुछ कहें। ग्रंभी भी दो दिन बाकी हैं पांच तारीका को हड़ताल है यह एक बहुत ही गम्भीर मामला है श्रीर ग्रध्यक्ष महोदय ग्राप मजदूर मन्त्री को कहें कि वह सदन में इस बारे में एक वक्तव्य दें।

SHRI S. M. BANERJEE: The Labour Minister is here and let him make a statement. Otherwise, we shall be accused of indulging in politics.

SHRI ATAL BIHARI VAJPAYEE (Balrampur): You may admit a callingattention-notice. MR. SPEAKER: That is a different matter. Admitting a calling-attention-notice is my privilege. Since a request has been made, and the leaders of the different parties are also asking for a statement, and the hon. Minister has heared it, according to the normal parliamentary practice he has to take note of the feelings expressed by the opposition and if not today, at least some time later make a statement. I leave it to him. I am not saying that he should make a statement here and now. Admitting a calling-attention-notice is my privilege. So, let us consider these things.

SHRI S.M. BANERJEE: Let him make a statement suo motu. Otherwise, we shall be accused of having indulged in politics, that the strike was politically motivated, there was incitement to rebellion and so on.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on, Tuesday the 26th November, 1968, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Foreign Marriage Bill, 1963:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to make provision relating to marriages of citizens of India outside India be extended up to the first day of the Sixtyseventh Session of the Rajya Sabha."."

12.32 hrs.

INDIAN RAILWAYS (AMENDMENT) BILL—Contd.

Clause 3

MR. SPEAKER: The House will now take up further clause-by-clause con-

[Mr. Speaker]

sideration of the Indian Railways (Amendment) Bill. We had originally allotted only 3 hours for it, but we have already spent 8 hours on it. Yesterday, clause 2, which was a controversial clause, had been disposed of.

Indian Railways

There are no amendments to clauses 3 and 4. So, I shell put them together to vote.

The question is:

"That clauses 3 and 4 stand part of the Bill".

The motion was adopted.

Clauses 3 and 4 were added to the Bill.

Clause 5 -(Repeal and Saving)

SHRI INDRAJIT GUPTA (Alipore): I beg to move:

Page 2, line 27, for "14th" substitute "20th". (13)

In spite of my best efforts yesterday I could not elicit any reply from the hon. Minister as to the actual motive underlying the effort to translate the ordinance into a statute. I had alleged yesterday that the only valid ground from the Government's point of view could be the desire to continue to persist with the cases which had been brought against the Central Government employees including railwaymen on the alleged ground of contravention of the ordinance which ordinance was promulgated in order to take action against such people as went on strike on the 19th September. could be no other ground for behaving in this fashion.

This is in sharp contrast with what happened in 1960 when a similar ordinance was supeased by the same Government and was not sought to be transulated into an Act. This time the position is different. Government have adopted a more vindictive attitude and they want the ordinance to be lawful so that the cases which have been launched in court against all those people could be carried through and those persons could be persecuted, prosecuted and punished. I think the hon. Minister did not answer this point. In fact, he had evaded it yesterday. This show that Government's attitude is entirely one of

victimisation. Therefore I am moving this amendment of mine to clause 5 which seeks to substitute '20th September' in place of '14th September'. In other words. the effect of this amendment is that no action can be taken in terms of that ordinance for anything which took place on the 19th September. I think he should agree to this amendment. As we have already pointed out from this side of the House, all the things that he wants to do or he has explained a great length that he wants to do or to prevent are already provided for under the existing Railway Act and Railway Rules.

There is no other logical explanation possible for their persisting in this attitude except that they want to see that the court cases are put through and the people concerned are punished and jailed and so on.

Therefore, I would appeal to the hon. Minister to accept my amendment.

MR. SPEAKER: The amendment is now before the House.

THE MINISTER OF RAILWAYS (SHRI C.M. POONACHA): I am affraid it would not be possible for me to occept this amendment for the reason that in regard to whatever court cases are there, the judicial action will have to take its natural course. It cannot be argued now that because such court cases are there, this amendment should be accepted thereby watering down the objectives of the proposed legislation that we have before us. So, I am not able to accept this amendment.

My hon, friend was referring to certain measures which had been brought forward in 1960 and which were not subsequently brought on the statute-book. I would submit that conditions differ and therefore, there are valid reasons for putting this Bill on the statute-book as a permanent measure.

My hon. friend was also trying to point out the redundancy of these provisions on the plea that the Railway Act as it stands no whim. The Railway Act as it stands no w

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provides for certain types of offences, but it does not in precise terms provide for dealing with the offences which we are now enumerating in this amending Bill. Therefore, this amending Bill is necessary in view of certain requirements for regular running of train service and train operations.

MR. SPEAKER: The hon. Member's point is this. He wants the date 20th September to be substituted in place of 14th September. I think he agrees to the clause being there, but he only wants a small concession and he wants the date 14th to be changed to 20th September, so that 19th September would not be covered. That is the only small concession which hon. Members are asking.

SHRI INDRAJIT GUPTA: You consider it a small concession. We are grateful to you. He wants to cover the future We are requesting him not to give retrospective effect to it.

MR. SPEAKER: That is exactly what I have said.

SHRI C.M POONACHA: Whatever offences have been committed will have to be dealt with by the courts. This is a matter for the courts to decide.

MR. SPEAKER: Otherwise whatever action you have taken becomes illegal.

SHRI NATH PAI (Rajapur): He is, I think, trying to emphasise what is only too obvious. If an offence has taken place, it has to be dealt with in accordance with the provisions of law, whatever law may be there. One has to accept that

statement. What we are disputing at this stage is not that. The so-called offence took place under the particular law of the country as it then existed. This law did not exist then. To make these offences come within the purview of this law is what we are objecting to.

MR. SPEAKER: Ordinance was there.

SHRI NATH PAI: This particular Ordinance was there. An Ordinance is a temporary thing to deal with an emergency. It is a very dangerous step to make a permanent part of the statute of India what was intended as a temporary measure. What we are pleading is: let the so-called offences be dealt with under the normal law of the land; let not what was a temporary measure be used against it. You have tried to explain it to him. Nobody is asking for a major concession in this. You have understood it. But has he?

MR. SPEAKER: I am prepared to yield, if necessary. I am not in a hurry.

SHRI S.M. BANERJEE (Kanpur): You have supported our cause.

MR. SPEAKER: The question is I

"Page 2, line 27, for "14th" substitute
"20th". (13)

The Lok Sabha divided:

12.42 hrs.

DIVISION NO. 20

AYES

Ahmed, Shri J.
Badrudduja, Shri
Banerjee, Shri S. M.
Barua, Shri Hem
Behera, Shri Baidhar
Biswas, Shri J. M.
Brij Bhushan Lai, Shri
Chakrapani, Shri C. K.
Dange, Shri S. A.
Desai, Shri Dinkar
Devgun, Shri Hardayal
Dwivedy, Shri Sureadranath
Fernandes, Shri George

Gopalan, Shri P.
Goyal, Shri Shri Chand
Gupta, Shri Indrajit
Gupta, Shri Kanwar Lai
Jha, Shiva Shri Chandra
Khan, Shri Ghayoor Ali
Kisku, Shri A. K.
Kuchelar, Shri G.
Kushwah, Shri Y. S.
Lakkappa, Shri K.
Molahu Prasad, Shri
Nair, Shri Vasudavan
Nath Pai, Shri

Pandey, Shri Sar joo Patil, Shri N. R Ramabadran, Shri T. D. Ramji Ram, Shri Samanta, Shri S. C. Sambhali, Shri Ishaq Sen. Shri Deven Sezhiyan, Shri

Shah, Shri T. P. Sharma, Shri Yajna Datt Shastri, Shri Ramavatar Sreedharan, Shri A. Tyagi, Shri O. P. Vajpayee, Shri Atal Bihari Vidyarthi, Shri R. S.

Mirza, Shri Bakar Ali

NOES

Ahirwar, Shri Nathu Ram Aga, Shri Ahmad Arumugam, Shri R. S. Awadesh Chandra Singh, Shri Azad, Shri Bhagwat Jha Baipai, Shri Vidya Dhar Barua, Shri Bedabrata Bhagat, Shri B. R. Bhandare, Shri R. D. Bhargava, Shri B. N. Birua, Shri Kolai Bohra, Shri Onkarlai Burman, Shri Kirit Bikram Deb Chanda, Shri Anil K. Chanda, Shrimati Jyotsna Chandrika Prasad, Shri Chaturvedi, Shri R. L. Chaudhary, Shri Nitiraj Singh Chavan, Shri D. R. Chavan, Shri Y. B. Choudhary, Shri Valmiki Dass, Shri C. Desai, Shri Morarji Dhillon, Shri G. S. Dinesh Singh, Shri Dixit, Shri G. C. Dwivedi, Shri Nageshwar Girja Kumari, Shrimati Hari Krishna, Shri Hem Raj, Shri Jadhav, Shri V. N. Kamble, Shri Kesri, Shri Sitaram Kripalani, Shrimati Sucheta Krishna, Shri M. R. Kureel, Shri B. N. Kushok Bakula, Shri Laskar, Shri N. R. Laxmi Bai, Shrimati Mahadeva Prasad. Dr. Mahida, Shri Narendra Singh Malhotra, Shri Inder J. Mandal, Shri Yamuna Prasad Mane, Shri Shankarrao Masuriya Din, Shri Mehta, Shri Asoka

Mehta, Shri P. M.

Mishra, Shri Bibhuti Mishra, Shri G. S. Mohinder Kaur, Shrimati Mrityuniay Prasad, Shri Nanda, Shri Oraon, Shri Kartik Padmavati Devi, Shrimati Pandey, Shri K. N. Pant, Shri K. C. Parmar, Shri Bhaljibhai Patel, Shri N. N. Patil, Shri T. A. Poonacha, Shri C. M. Qureshi, Shri Mohd. Shaffi Radhabai, Shrimati B. Raghu Ramaiah, Shri Raj Deo Singh, Shri Rajni Devi, Shrimati Rajasekharan, Shri Ram Dhani Das, Shri Ram Subhag Singh, Dr. Ram Swarup, Shri Ramshekhar Prasad Singh, Shri Randhir Singh, Shri Rane, Shri Rao, Shri K. Narayana Rao, Shri Thirumala Rao, Dr. V. K. R. V. Raut, Shri Bhola Reddi, Shri G. S. Reddy, Shri P. Antony Reddy, Shrimatl Sudha V. Rohatgi, Shrimati Sushila Roy, Shri Bishwanath Sadhu Ram, Shri Saha, Dr. S. K. Saigal, Shri A. S. Saleem, Shri M. Yunus Salve, Shri N. K. P. Sapre, Shrimati Tara Sarma, Shri A. T. Sayyad Ali, Shri Sen, Shri P. G. Shambhu Nath, Shri Shankaranand, Shri B. Sharma, Shri Naval Kishore

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Shashi Bhushan, Shri Shastri, Shri Ramanand Sheo Narain, Shri Sher Singh, Shri Sheth, Shri T. M. Shinkre, Shri Shukla, Shri Vidya Charan Siddayya, Shri Siddheshwar Prasad, Shri Sinha, Shri R. K. Sinha, Shrimati Tarkeshwari

MR. SPEAKER: The result* of the division is : Ayes, 41; Noes; 115

The motion was negatived.

MR. SPEAKER: The question is:

"That Clause 5 stand part of the Bill "

The motion was a topted.

Clause 5 was added to the Bill.

MR. SPEAKER: The question is: "That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause I, the Enacting Formula and the Title were added to the Bill

SHRI C. M. POONACHA: I beg to move :

"That the Bill be passed."

MR. SPEAKER: We shall fix up some time for the third reading.

SHRI KANWAR LAL GUPTA (Delhi Sadar): Three hours.

MR. SPEAKER: For the whole Bill. the Business Advisory Committee fixed three hours. Now we should be reasonsble. I would say at best one hour.

Motion moved:

"That the Bill be passed."

Shri Kanwar Lal Gupta.

भी कंबर लाल पूप्तः घष्यक्ष महोदय,

Snatak, Shri Nar Deo Sudarsanam, Shri M. Supakar, Shri Sradhakar Sursingh, Shri Swaran Singh, Shri Tiwary, Shri D. N. Tiwary, Shri K. N. Ulaka, Shri Ramachandra Veerappa, Shri Ramachandra Venkatasubbaiah, Shri P.

मुक्ते दल है कि मंत्री महोदय जिन्होंने यह विधे-यक रखा है वह यह नहीं बता सके हैं कि यह विधेयक उन्होंने क्यों रखा है। मैं यह कह सकता हं कि वह परी तरह से विफल हो गये हैं यह बताने में कि इस विषेयक की क्या जस्टि-फिकेशन है। वह इस बारे में देश की, इस सदन को विश्वास में लेने में बिल्कुल विफल हो गए 養し

मैं उन से एक सवाल पूछना चाहता है। क्या यह सही नहीं है कि इस विधेयक के जरिये से भापने हमेशा के लिए हड़ तालों पर ब्लैंकिट बैन लगा दिया है ?

12 43 hrs.

[Mr. Deputy-Speaker In the Chair]

भगर यह सही नहीं है तो क्या किसी भी स्थिति या परिस्थिति में सरकारी कर्मचारी या रेलवे कर्मचारी हडताल कर सकते हैं? भगर कर सकते हैं तो कब कर सकते हैं। मेरे स्रयास से तो यह बिल बिल्कूल कम्पलीट क्लैंकिट बैन लगाता है स्ट्राइक्स के ऊपर । स्टाइक का अधिकार भाज तक यह सरकार देती आई है भौर दुनिया के सभी प्रकातंत्रीय देश इसका भविकार देते भाए हैं। भापको मासूम होगा कि केरल गवर्नमेंट के बारे में हमारे सा मिनि-स्टर ने यह कहा है कि कभैक्टिब डिफेंस का प्रविकार होना चाहिये। प्रगर वहां की सरकार कुछ गनत काम करती है तो उसके जिलाफ कनैक्टिव डिफेंस होना चाहिए । इस चीम को

*The following Members also recorded NOES: Servashri J. B. S. Bist and

their votes : J. N. Pramenik.

[श्री कंवर लाल ग्रुप्त]

में रक्षते हुए या तो भाष यह कहें कि सरकार कभी गलती कर ही नहीं सकती है भीर भगर म्राप यह नहीं कहते हैं भीर भार इसको मानते हैं कि सरकार गलती कर सकती है श्रीर भगर एक बार भी वह गलती करे तो जो स्ट्राइक का ग्रिषिकार है क्या वह कलैक्टिव डिफेंस नहीं है ? केरल में ग्राप कुछ कहते हैं ग्रीर जब ग्रापकी बारी झाती है तो कुछ भीर कहते हैं।

उपाध्यक्ष महोदय, मैं यह समभता है कि स्टाइक का ग्रविकार छीन कर ग्रापने एक मौनिक जो प्रधिकारहै, उस प्रधिकार पर कुठा-राचात किया है। यह बिल जब कानून बन जाएगा तो यह एंटी-पीपल होगा ग्रीर मौलिक म्राधिकारियों के ऊपर कलंक काटीका होगा। यह ब्लैक बिल है।

मैं इस बात को मानता हूँ कि वायोलेंस नहीं होना चाहिए। माप मगर यह कहते कि जो वायोलेंस करता है उसको सजा दी जानी चाहिये,मैं भ्रापके साथ इत्तिफाक कर सकता था। सरकार यह कहती श्रगर कि सैबोटाजिंग नहीं होना चाहिये तो मैं उसके साथ होता। लेकिन किसी भी परिस्थिति में हड़ताल हमेशा लिए भाग इसको बन्द कर दें, तो क्या इसका यह मतलब नहीं है कि यह सरकार टोटैलिटे-रियनिजम की तरफ जाना चाहती है ? में सरकार चलाना रोप डासिंग के वरावर ्र होता है जहाँ पर घादमी को बड़ा वैलेंस करना पड़ता है। भापकी दिवकतें हैं, इसकी मैं मानता है। लेकिन दिश्कतों का यह मतलब नहीं है कि भाप प्रजातंत्र का गला घोट दें।

जब इंग्लैंड में रेलवे वर्कर्ज की वर्क टू कल स्ट्राइक चल रही थी तब मैं वहीं था। मैंने देखा कि बहां सरकार ने कोई एमरेजेंसी डिक्लेयर नहीं की । यहां पर प्रगर सरकार को कोई दक-लीफ है तो वह एमरजेंसी ला सकती है, बाहिनेंस जारी करने की पावर उसके पास है। 1960 के बाद 1968 में जाकर एक दिन की टोकन स्ट्राइक हुई है। ऐसी प्रवस्था में कीन सा

जस्टिफिकेशन है भापके पास की भाप इसके में एक रेग्यूलर चाहते हैं। कोई भी भापके पास जस्टी-फिकेशन नहीं है। अगर सरकार को कभी दिक्कत माती है तो वह माडिमेंस सा सकती है। प्रापको मालूम ही होगा कि जब भी एमर-जेंसी माई है सदम के इधर के लोग भी भीर उभर के लोग भी हमेशा सरकार के साथ रहे हैं, सरकार का उन्होंने साथ दिया है-। फंडेमेंटल र(इट्स को ताक पर रक्ष कर हमेशा भापके हाथ में हमने वागडोर दी है। चीनी हमला हुन्ना प। किस्तान का हमला हम्रा, तब सब भापके साथ थे। ध्राज एक रेग्यूलर एक्ट बनानेकी क्या जरूरत है, यह मैं पूछना चाहता हूँ। भगर ग्राप को कुछ तकलीफ होती है तो जब तक डैमोक्रोसी है तब तक हमेशा होगी ही । हर एक सरकार को होती है। हर एक पार्टी जो डैमो-क्रोसी में विश्वास रखती है उसको इस दिक्कत का. इस तकलीफ का सामना करना ही पड़ेगा। चुंकि हमारा विक्वास डैमोक्रोसी में है, इस वास्ते हमको **बै**लैस्ड जजमेंट रखना चाहिये।

(Amdt.) Bill

हमारे कम्युनिस्ट भाई हैं जोकि हमेशा डैमोक्रोसी की दुहाई देते हैं । मैं इससे इत्तिफाक नहीं करता है। इसका क।रए। यह है कि जब तक वे पावर में नहीं चाते हैं तब तक वे फंडेमें-टल राइट्स, डैमोक्रेटिक राइट्स इत्यादि की बातें करते हैं लेकिन कल को भगवान न हमारे कम्युनिस्ट भाई सैटर में पावर में जाएं, तो मैं उन से पूछना चाहता है कि बनर्जी साहब, भाप स्टाइक का श्रधिकार देंगे ?

भी स॰ मॉ॰ बनर्जी : देंगे ।

भी कंवर लाल गुप्तः क्या रूस में या चीन में स्ट्राइक का ग्रविकार है ? कहीं नहीं है। कम्युनिस्ट पार्टी की डैमोक़ सी का तो मैं यही मतलब लगाता हुं कि भ्रपनी भारमा को दबा कर दीव हो कर प्रवातंत्र की बात करते काशो।

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हमारे कम्युनिस्ट भाई तो प्रजातंत्र में विश्वास नहीं करते है, लेकिन सरकार तो करती है। ग्रगर वह करती है तो मैं पृक्षना चाहता हूँ कि क्यों ब्रापने प्रजातंत्र का गला घोंटने की ठानी **8** ?

माज बीस साल बाद माप क्यों इस विधे-यक को लाये हैं ? इसका कारए। यह है कि यह सरकार बाहिस्ता बाहिस्ता ब्रवने ब्रावको कम-जोर महसूस करने लग गई है। किसी भी भी पार्टी को ताकत तरकार या किसी से मिलती है। जब जनता स्पोर्ट कम हो जाती है किसी भी पार्टी को या सरकार को, तब वह कोशिश करती है कि किसी तरह से ध्रपने कृसियां रक्ली जायें ग्रीर ऐसा करने के काननों की भ्राड लेती हैं, पुलिस भीर मिलिटरी की भाड़ लेती है। क्या भंगेजों की बात भूल गए हैं ? उनको लाठी, तलवार, गोलियाँ, पुलिस, मिलिटरी वगैरह नहीं बचा सकी। कारए। यह है कि उस सरकार को जनता का विश्वास प्राप्त नहीं था । ग्रापको भी यह कानृत बचानहीं सकेगा। यह उस चीज कोई हल नहीं है।

मैंने खुद कहा है कि मैं सरकारी कर्मचा-रियों द्वारा बार-बार हड़ताल पर जाना पसन्द नहीं करता, इसको भच्छा नहीं समभता कि वायोलेंस भीर गड़बड़ हो। लेकिन हड़ताल तभी होनी चाहिये जब जैनुइन डिफिकलटी हो। हडताल एक दम नहीं होती है। धाप पहले युनियंज को रिकगनाइज करते हैं। यूनियन लीडबंको झापने सुद्री देरखी है कि वे यूनि-काम करें। यूनियंत्र उनक तनस्वाह देती हैं। वे सरकारी चारी रहते हैं। भ्रापने उनको काम करने की ह्मही बी हुई है। इसका मतलब यह है कि बीस साल तक भाप ट्रेड यूनियंत्र का काम चले, इसको बढ़ाबा देते रहे हैं। खब ऐसी बात है तो धान प्राप उनका गला क्यों घोटना चाहते हैं ? क्या इसका बस्टिफिकेशन है ? प्रगर सोगों की

भलाई को बात भाप कहते हैं, शी मैं इसको मान लेता है। लेकिन इस में लोगों की जलाई नहीं है। अगर कहीं वायलेंस होती है, या गढ़-बड़ होती है भीर जनता के हित में कोई कामून या बाडिनेंस पास करना बरूरी है, कोई भी सदस्य उस पर एतराज नहीं करेगा। जहाँ तक 19 सितम्बर की हडताल का सम्बन्ध है, हम लोग कभी भी यह मांग नहीं करेंगे कि भगर किसी सरकारी कर्मचारी ने वायलेंस की है, तो उसको सजा नहीं मिलनी चाहिए । लेकिन भगर किसी ने यह सोचते हुए कि सरकार गलती पर है-मीर सरकार कई बार गलती करती है - शान्तिपूर्ण तरीके से उसके विरुद्ध मावाज उठाई, या हड़ताल की, तो उसके इस अधिकार को स्वीकार करना चाहिए। इस लिए सरकार द्वारा इसके विरुद्ध हमेशा के लिए भपने हाय में पावर्ज लेना गलत होगा।

सरकार को कानून का सहारा लेने के बजाये इस समस्याकी जड में में जा कर सोचना चाहिए कि बाब्तिर लोग ऐसे क्यों करते हैं। जब तक सरकार मौलिक रूप से इस समस्य का समाधान नहीं करेगी, तब तक कानून इस बारे में सहायक नहीं हो सकता है। घाज स्टब्रें-ट्स को दैखिये। जगह जगह पर भगड़े हो रहे हैं, हर एक यूनिवसिटी बन्द हो रही है, चारौं तरफ लालेसनेस भीर इनडिसिप्लिन फैल रही है। यह सब कुछ क्यों हो रहा है ? सरकार के पास कानून है, दका 144 है, पुलिस है। इसके बावजूद इस प्रकार की घटनायें क्यों हो रही हैं ? मैं समऋता है कि इस का क।रशायह है कि श्राज तक सरकार नेइस देश की एक उचित दिसा, डायरैक्शन, नहीं दी है । वह लोगों की प्राचिक स्थिति को सुवारने में प्रसक्त रही है। बाब देश में करोड़ों घावनी मुर्की मर रहे हैं। प्राज स्कूलों-कालेब में पढ़ने बाले विद्यार्थियों को माल्म नहीं है कि किला प्राप्त करने के बाद उन्हें कोई नीकरी मिलेगी या नहीं। ताओं ऐसे रेल कर्मचारी हैं, बिन की पेट जरने के निए रोटी भी नहीं विकती है।

प्राचित इन बार्वों का इन्तजाम क्सिने करना

[श्रीं कंवरलाल गुप्त]

Indian Rollways

है ? प्रगर बीस साल हुकूमत करने के बाद भी यह सरकार प्रपने कर्मवारियों को रुपये की परचेजिंग कैपेसिटी को दृष्टि में रखते हुए उन्हें 1947 में मिलने वाली तनस्वाह प्राज, 1968 में, नहीं दे सकती है, तो प्राज वह जो सजा रेल कर्मवारियों को दे रही है, वह उन्हें नहीं मिलनी चाहिए; वह सजा मेरे सामने बैठे हुए लोगों को मिलनी चाहिए, जो लोगों को रोटी देने में कपड़े प्रौर मकान की बात तो छोड़ दीजिए बुरी तरह से फेल हुए हैं। सरकार को इत समस्या के रूट काजमें जाना चाहिए।

पीखें किन्हीं परिस्थितियों में सरकार ने यह प्रार्डिनेंस तो निकाल दिया, लेकिन ताज्जुब इस बात पर है कि प्राज किसी किस्म की गड़-बड़ नहीं है, कोई हड़ताल नहीं हो रही है, लेकिन फिर भी यह कानून पास किया जा रहा है।

भी स० मो० वनर्जी: इनके दिमाग में हड़ताल है।

श्री कंवर लाल गुप्त: प्राज जो परिस्थित है, उसके लिए वर्तमान कानून, एग्जिसिटग लाज ही काफी मजबूत है। प्रगर कोई प्रादमी रेल को रोकता है या रेलवे कमंचारी को काम नहीं करने देता है, तो इंडियन पीनल कोड के प्रन्त-गंत उसे गवर्नमेंट सरबेंट के काम में प्रावस्ट्र-क्यान पैदा करने के जुमें में पकड़ा जा सकता है। प्राज सरकार को धौर प्रथिक ताकत लेने की जरूरत नहीं है।

लेकिन हम ने वेखा है कि इस सरकार को यह मायत हो गई है कि वह ज्यादा ताकत तो लेती जाती है, लेकिन जहां उसकी खरूरत नहीं है, वहां वह उसको इस्तेमाल करती है और जहां जरूरत है, वहां उसको इस्तेमाल नहीं करती है। भापको याद होगा कि पिछले सेखन में जब किसी सदस्य ने पूछा कि जो लोग मामो की तस्वीरें लगाते हैं या "भगूवं जिन्दा-हाद" के नारे लगाते हैं, उन्हें गिरफ्तार क्यों

नहीं किया जाता है, तो श्री शुक्ल ने जवाब दिया कि सरकार के पास कोई ऐसा कानून नहीं है, जिसके मातहत उन्हें गिरफ्तार किया जा सके। उस बात को चार महीने हो गये हैं, लेकिन म्राज तक सरकार ऐसा कोई कानून बना कर नहीं लाई है, जिसकी ग्राज केरल, कलकत्ता ग्रीर कई दूसरे स्थानों पर जरूरत है।

इसके मुकाबलें में सरकार एक ऐसा कानून ले कर प्राई है, जिसकी जरूरत नहीं थी। ग्रीर वह कानून किस के विरुद्ध लाया गया है? उन लोगों के विरुद्ध, जो उसके ग्रपने ग्रंग हैं।

मन्त्री महोदय इस सदन को यह विष्वास नहीं दिला सके हैं कि इस कानून की कोई जिस्टिफिकेशन है। इस सरकार को लोगों के विश्वास पर जिन्दा रहना चाहिए। उसे कानून गोली धौर लाठी पर ही विश्वास नहीं रखना चाहिए। यह कानून एन्टी-लेबर, एन्टी-पीपल है धौर यह ब्लैंक बिल है। जो लोग प्रजातंत्र में विश्वास करते हैं, उन सव को पूरे जोर से इसका विरोध करना चाहिए।

SHRI SURENDRANATH DWIVEDY (Kendrapara): Sir, this House has devoted more than 9 hours to this Bill and the number of amendments moved must have convinced the minister that it is not only that we want to oppose anything that the Government brings forward, but the Bill has such dangerous implication. the Government thoroughly looks into it. it is going to illegalise strickes in this country. I know the Law repeated that Government is not going to illegalise strikes. But the fact remains that this Bill is going to do that. Take obstruction of railway track. Are there no provisions in the statutes already passed under which a person who obstructs the railway track can be arrested? There The right of the people to register their protest by obstructing or offering satyagraha is there in the Constitution. It is the inherent right. I would have understood that the Government was honest in its intentions if it had accepted an amendment that this Bill will not be

applicable to a token strike or a legal strike. But this amendment was rejected after a division.

Legal strike means regular notice according to law has been given. There is the right of pickoting we learnt from Gandhiji. If I give regular notice that I am going to picket at such and such a place to register my protest against an injustice, is that an illegal act ? Do you want to prevent even that ? I am completely surprised at the way this Government is functioning. For little things, they want to take more and more powers, because they are afraid of the people. There is no doubt about that. One by one they are curbing the powers of the people. They know they cannot tamper with the fundamental rights in the Constitution so easily. So, by some other means they want to curb the rights of the people by passing legislation like the Activities Unlawful Prevention Central Industrial Security Force Act, etc. If you remove these demoratic rights of the people one by one, the people will ultimately take to unlawful violent means. You are really encouraging this tendency by Bills of this nature. If people are determined to disobey your order, do you think such a measure will be able to prevent that? Not at all.

The Minister said, we are not curbing the rights of railway men alone and it is applicable to others also. The regular laws are there to arrest them and take action. What was the necessity for this Bill? It was only the vindictive attitude and nothing else. These ministers who are to decide the policies completely forget that they owe allegiance to the Constitution, not to the bureaucracy that only knows the rule of the rod. Otherwise, they would not have succumbed to this pressure that there was no law, these things are happening; and this was necessary. Laws need to be changed to see that the people's inherent rights are not curbed. I would, therefore, register my protest against this Bill. What are you going to do by this Bill? You are only inviting more trouble. There is no doubt in my mind that you are really inviting more trouble, more destruction of railway property. This Bill is not going to save

railway property from destruction.

MR. DEPUTY-SPEAKER: He may continue his speech after lunch.

13.00 hrs.

The Lok Sabha a djourned for Lunch till fourteen of the Clock

The Lok Sabha re-assembled after Lunch at Seven Minutes Past Fourteen of the Clock

[Mr. Deputy-Speaker in the Chair]

RE. REPORTED ARREST OF SUGAR-CANE GROWERS

MR. DEPUTY-SPEAKER: Shri S.N. Dwivedy to continue his speech.

भी रएपथीर लिंह (रोहतक) : डिप्टी स्पीकर महोदय, प्रापकी मार्फत सरकार की नोटिस में मैं इस वक्त जो बात लाना चाहता हूँ, उसे सुन कर प्रापको ताज्युव होगा। सैंकड़ों, हजारों किसानों को गन्ने की कीमत ठीक मांगने के जुमें में जेलों में डाला जा रहा है धीर मह काम मिल मालिक करवा रहे हैं। यह सरकार का सवाल नहीं है, बह्कि मिल मालिक पुलिस से मिल कर हजारों किसानों को जेल में डलवा रहे हैं.....

MR. DEPUTY SPEAKER: As I said yesterday, this is not another zero hour.

भी रखभीर सिंह: किसान धरने बलों की ठीक कीमत मांग रहा है, यह कहता है कि उसके गरने का मांव ढाई द० मन नहीं होता चाहिये, बल्कि 11 द० मन दिया जाय। जब वे यह भाव मांगते हैं तो उनको पीटा जा रहा है, जेल में डलवाया जा रहा है। मैं डिप्टी प्राइम मिनिस्टर धीर पाक्रियामेंट्री घर्छ्यसं मिनिस्टर से घापके मार्जत कहना चाहता हूं कि वे इस मामले में दखल दें, किसान की मदद करें, उस को जेल जाने से बचावें धीर उसको ठीक कीमत दिनवारों। गवर्नमेंट खूद मान खूनी है कि डाई